

**FIR No. 415/2021
PS Pandav Nagar
State Vs. Raj Kumar
U/s 279/337 IPC**

Application No. 1

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant.

This is an application for release of **vehicle E-Rickshaw DL-7ER-3603** to the applicant/owner Raj Kumar on superdari.

Reply filed by the IO concerned. However, the same is completely silent with respect to verification of documents of the vehicle, such as RC, Permit and insurance certificate. IO is directed to file fresh report clearly mentioning about verification of the aforesaid documents of the vehicle.

Counsel for the applicant is also directed to file copy of ID proof of the applicant, which has not been filed on record.

Be put up on 28.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/27.08.2021

e-FIR No. 022121/2021
PS Kalyanpuri
State Vs. B.S. Parmeshwaran & Ors.
U/s 379/411/34 IPC

Application No. 2

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.
Counsel for the applicant/accused.
IO has joined through VC.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused B.S. Parmeshwaran, for grant of regular bail.

At the outset, it is worth mentioning that it has been strongly recorded in the previous order sheet that IO stated that CCTV camera was installed at the place of incident though it should have been that "CCTV camera was 'not' installed" as was submitted by the IO. The typographical error is accordingly rectified.

CDR and mobile locations have not been filed as per the previous order dated 25.08.2021 passed by this Court. In fact, IO is not even aware about the said order despite the fact that it was duly forwarded to him. Such a conduct on the part of IO is totally unacceptable. However, he is once again directed to comply with the said order.

Be put up on 28.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/27.08.2021

FIR No. 425/2021
PS Kalyanpuri
State Vs. Rajesh @ Kanni
U/s 25 Arms Act.

Application No.3

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Proxy Counsel for the applicant/accused.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Rajesh @ Kanni, for grant of regular bail. Reply filed.

An adjournment is sought in the matter as the main counsel for the applicant/accused is not available today.

Be put up on 28.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/27.08.2021

FIR No. 279/2021
PS Kalyanpuri
State Vs. Chander Mohan
U/s 25/54/59 Arms Act.

Application No. 4

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Chander Mohan, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 18.06.2021 and not required for any custodial purposes, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/27.08.2021

FIR No. 597/2020
PS Pandav Nagar
State Vs. Komal Talhan

Application No.5

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Yash Anand, Counsel for the complainant.

IO is absent.

Sh. Pawan, Nodal Officer from Vodafone.

Sh. Surendaran, Nodal Officer from Airtel.

Present matter is taken up in view of the order dated 02.08.2021 passed by this Court. Status report from DCP has not been filed and even the IO is absent.

It has transpired that copy of the previous order has not sent to DCP despite directions. Ahalmad is warned to be careful.

CDR is still not filed by the telecom companies. Though this Court was inclined to issue fresh notice to the Regional Director/Zonal Officer of both the telecom companies, however, on persistent request of the Nodal Officers, 15 days more time is granted to them to provide the CDRs as was directed by this Court vide its previous orders.

Further, in view of the observations made on the previous date, Status report be called afresh from the DCP concerned for the NDOH. A copy of this order as well as the copy of previous order be sent to the DCP concerned for information and compliance.

Be put up on 13.09.2021.

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CMM (East), KKD, Delhi/27.08.2021

At 12.00 PM

Status report has been received from the new IO/SI Bharat Singh, which is self explanatory of the delay in investigation. Same be expedited.

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CMM (East), KKD, Delhi/27.08.2021

CC No. 55732/2007 (New No.49586/2016)
Mahender Sati Vs. Ram Pandey
U/s 451/380 IPC.

Application No. 8

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Complainant in person through VC.

Accused is absent.

Present matter is taken up in view of order dated 28.02.2020 being produced by the Ahlmad through official e-mail Id.

Matter is pending with respect to verification of deposit of cost by accused and IO has sought some more time to file the report in this regard.

Complainant is present through VC and has admitted that his present complaint had been quashed by the Hon'ble High Court of Delhi with the connected FIR, wherein he was accused. However, he is not aware about deposit of cost by accused herein. Said submissions are taken on record.

Let verification report be called from the IO concerned for 07.09.2021. Notice be also issued to the accused for NDOH.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/27.08.2021

FIR No. 199/2018
PS Kalyanpuri
State Vs. Himanshi Aggarwal
U/s 279/337/338/304A IPC

Application No. 9

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the complainant.

This is an application for release of **original RC of vehicle No. DL-8CX-9703**.

Be put up on 01.09.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/27.08.2021

FIR No. 392/2019
PS Pandav Nagar
State Vs. Ritesh Kumar Yadav etc.
U/s 376/328/506/377/354/341 IPC.

27.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for hearing through video via Cisco Webex Meeting App.

Fresh chargesheet filed. It be checked and registered.

Pr. Ld. APP for the State.

All the accused are on bail.

IO/Inspector Sangita Tiwari in person.

Be put up for consideration on 16.10.2021.

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CMM (East), KKD, Delhi/27.08.2021